

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.28
I.A.Nos.460, 485/2022 & 118/2024 in
C.P. (IB)No.244/BB/2018

IN THE MATTER OF:

M/s. Dena Bank ... Petitioner
Vs.
M/s. Kavveri Telecom Infrastructure Limited ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For I.As.460 & 485/2022 : Shri T. Ravichandran, Adv., for Applicant
For the Respondents : Shri Gokul.B

ORDER

I.A.Nos.460 & 485/2022:

1. Heard the Ld. Counsel appearing for the Applicant and the Respondents.
2. Ld. Counsel for the Respondents request time to file written submissions. Therefore, two weeks' time is granted to the Respondents to file their written submission.
3. List the case on **31.05.2024**.

I.A.No.118/2024:

1. The present Application has been filed by the Applicant-Liquidator, under Regulation 44(2) of the IBBI (Liquidation Process) Regulations, 2016, seeking to extend the period of liquidation of the Corporate Debtor by a period of 6 months from 04.02.2024 to 03.08.2024.
2. Heard the Ld. Counsel for the Applicant-Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is allowed by extending the period of liquidation by six months i.e., from 04.02.2024 to 03.08.2024 to complete the liquidation process of the Corporate Debtor.
4. **Accordingly, I.A.No.118 of 2024 stands disposed of.**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)